

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
STARRED QUESTION NO. 183
TO BE ANSWERED ON 17th DECEMBER, 2025

Cooperative exports and market linkages

183 Shri Sat Paul Sharma:

Will the Minister of COOPERATION be pleased to state:

- (a) the value and composition of the export orders secured by the National Cooperative Exports Limited (NCEL) in the Q3 of FY 2025-26;
- (b) how NCEL is utilizing the common branding strategy to enhance the global competitiveness of high-quality Indian cooperative products;
- (c) whether the Ministry has simplified the legal and procedural requirements for primary cooperatives seeking direct foreign trade engagement through NCEL;
- (d) if so, the details thereof; and
- (e) the criteria that will be used to select and onboard the new 50,000 Primary Dairy and Fishery Cooperative Societies onto the NCEL platform?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

- (a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 183 “COOPERATIVE EXPORTS AND MARKET LINKAGES” ASKED BY SHRI SAT PAUL SHARMA, HON’BLE MEMBER OF PARLIAMENT DUE FOR REPLY ON 17th DECEMBER, 2025.

- (a) In Q3 of FY 2025–26, National Cooperative Exports Limited (NCEL) has secured export orders worth ₹10.3 crores for agricultural commodities, including turmeric, cumin, wheat, millets, and others.
- (b) NCEL exports bulk agricultural and allied commodities and not under its own brand.
- (c) and (d) NCEL has been established for the export of surplus goods and services of cooperative societies thereby giving global market access to cooperative societies. Accordingly, NCEL procures the agricultural and allied commodities of cooperative societies and exports them. Primary cooperative societies can participate in foreign trade through NCEL without facing any legal or procedural complications.
- (e) The criteria to onboard the members including primary cooperative societies in National Cooperative Exports Limited (NCEL), is specified in Clause 19 of its Byelaws. As per the said clause, a primary cooperative society can become member of NCEL by purchasing one share of the face value of Rs. 10,000/-. Additionally, one-time non-refundable admission fee of Rs. 500/- need to be paid as per Clause 7(3) of the Byelaws.
